

**Investigation into terror attacks**

2599. SHRI KAPIL SIBAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State/UT-wise details of the terror attacks since 2014 till date;
- (b) the details regarding the status of investigations conducted along with their outcome;
- (c) the details regarding action taken by Government to curb these increasing terror attacks; and
- (d) compensation that was given to those killed and injured during these terror attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The details of terror incidents in the Hinterland of the country and in the Jammu and Kashmir, incidents of insurgency in the North East and the incidents of Left Wing Extremism since 2014 are given in the Statement (*See below*).

(b) 'Public Order' and 'Police', being State subjects as per the 7th Schedule of the Constitution of India, the State Police is the first responder and, therefore, the cases relating to terrorist incidents are registered by the Police Station concerned of the State. However, keeping in mind the gravity of the offence, the Central Government can entrust the investigation of a case to the National Investigation Agency (NIA). Since the year 2014, the Government has entrusted 32 cases pertaining to terrorist attacks to the NIA, out of which chargesheets have been filed in 25 cases.

(c) The Government of India has taken various measures to counter the menace of terrorism, which, *inter-alia*, include the following:

- Augmenting the strength of Central Armed Police Forces;
- Establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai and Ahmedabad;
- Tighter immigration control;
- Effective border management through surveillance and patrolling;
- Establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech equipments;
- Upgradation of Intelligence set up;
- Strengthening the coastal security;

- Amendments to the Unlawful Activities (Prevention) Act, 1967 to strengthen the punitive measures to combat terrorism;
- Raising of the issues of Cross-Border Terrorism in all its manifestations including its financing in various multi-lateral and bilateral fora as part of India's zero tolerance policy towards terrorism.

(d) The Central Government administers a Scheme titled "Central Scheme for Assistance to Civilian Victims of Terrorists/Communal/Left Wing Extremism Violence and Cross Border Firing and Mine/IED Blasts on Indian Territory". According to the Scheme, the State Government concerned initially gives financial relief to the victims/next of kin of victims and then seeks reimbursement of the expenditure from the Government of India. As per the Scheme, an amount of ₹ 5 lakh is given to the next of kin of civilian victims in case of death/permanent incapacitation (50% and above). Apart from it, the concerned State Governments also provide assistance to the victims as per their policy.

#### **Statement**

*Details of terror incidents in the hinterland of the country and in the Jammu and Kashmir, incidents of insurgency in the North East and the incidents of Left Wing Extremism since 2014*

Year	Number of terror incidents in the Hinterland	Number of terror incidents in the Jammu and Kashmir	Number of incidents relating to insurgency in the North East	Number of incidents relating to Left Wing Extremism
2014	03	222	824	1091
2015	01	208	574	1089
2016	01	322	484	1048
2017	01 (till date)	194 (upto 31st July)	204 (upto 31st July)	504 (upto 15th July)

#### **Foreign nationals seeking asylum**

2600. DR. VINAY P. SAHASRABUDDHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign nationals officially seeking asylum in India during the period between 2001 to 2014;

(b) what are the details about the countries they belong to and the reasons they might have assigned;